

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A. No. 62/599/2021**

This the 08th day of April, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. TARUN SHRIDHAR, MEMBER (A)**

Ab. Rashid Sofi, age about 63 years, S/o Assadullah Sofi, R/o Kehnusa, Tehsil Aloosa, District: Bandipora-193502.

.....Applicant

(Advocate:- Mr. Mir Majid Bashir)

**Versus**

1. Union Territory of Jammu and Kashmir, through Commissioner Secretary to Government, Department of Food, Civil Supplies and Consumer Affairs, Civil Secretariat, Jammu-180001.
2. Accountant General (A&E), Jammu and Kashmir, Srinagar-190009.
3. Director, Department of Food, Civil Supplies and Consumer Affairs Kashmir, Srinagar-190001.
4. Joint Director Administration, Department of Food, Civil Supplies and Consumer Affairs, Kashmir, Srinagar-190001.
5. Chief Accounts, Officer, Department of Food, Civil Supplies and Consumer Affairs Kashmir, Srinagar-190001.
6. Assistant Director, Food, Civil Supplies and Consumer Affairs Department, Bandipora-193502.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G/Mr. Raghu Mehta, Sr. C.G.S.C)

**O R D E R**

**[O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

The applicant Ab. Rashid Sofi is aggrieved of the inaction of the respondents of not settling his pension case and releasing other retiral benefits even after four years after his retirement which has left him in abject pecuniary hardship.

2. Learned counsel for the applicant submits that the O.A. can be disposed of by directing the respondents to settle the pension case of the applicant and release pension and other retiral benefits in his favour.



3. We have heard Mr. Mir Majid Bashir, learned counsel for the applicant and Mr. Raghu Mehta, learned Sr. C.G.S.C. for Accountant General and Mr. Amit Gupta, learned A.A.G. for other respondents and perused the records.

4. Looking to the facts and circumstances of the case, we dispose of the O.A. with direction to the respondents to consider and dispose of the pension case of the applicant and if there is no impediment in releasing pension and other retiral benefits, the same be released in favour of the applicant under rules and if not, the respondents need to pass a reasoned and speaking order and communicate the decision to the applicant within a period of one month from the date of receipt of certified copy of this order.

5. It is made clear that we have not entered into the merits of the case.

6. There shall be no orders as to cost.

**(TARUN SHRIDHAR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

*Arun*